

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No. 153 of 2017

IN THE MATTER OF:

Ellora Paper Mills Limited & Anr

.. Appellants

Versus

Ajithnath Steels Pvt. Ltd.

.. Respondent

Present:

For Appellants:

Shri Rahul Chitnis, Shri V. Mulay and Shri Aaditya Pande Advocates

For Respondent:

Shri Sandeep Bajaj, Shri Soayib Quereshi, Ms Aakanksha Nenca and Ms. Shourya Mittal Advocates

ORDER

15.11.2017 This appeal has been preferred by the Appellants against the order dated 21st August, 2017 in C.P. No. 716/I&BP/2017 whereby and whereunder the Adjudicating Authority (National Company Law Tribunal) Mumbai Bench, Mumbai changed the Interim Resolution Professional after 30 days.

Learned Counsel for the Respondent brought to our notice that Interim Resolution Professional who was originally appointed his licence having expired, another eligible person has been appointed as Interim Resolution Professional.

Learned Counsel for the Appellants accepts that, after 30 days, Regular Resolution Professional having been appointed, this appeal has become infructuous.

In the aforesaid facts and circumstances of the case, no further order is required to be passed. This appeal is dismissed being infructuous. No Cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/akc/gc